

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Pankaj Kumar Singh, Ld. Counsel for A-1, A-2, A-3 & A-6, Sh. Lalit Thakur, Ld. Counsel for A-4, Sh. Sachit Sahijpal, Ld. Counsel for A-5, Sh. Saurabh Bhargav, Ld. Counsel for A-7, Sh. A.M. Pattiyani, Ld. Counsel for A-8, Ms. Aditi Tuteja, Ld. Counsel for A-9, Ms. Vishaka Ahuja, Ld. Counsel for A-10, Sh. Anand Veradhan Maitreya, Ld. Counsel for A-12, Sh. Chandan Kumar, Ld. Counsel for A-13, Sh. Haneesh Kumar Shekhar, Ld. Counsel for A-14 & A-15, Sh. Paras Awasthi, Ld. Counsel for A-16 and Sh. Ritesh Chauhan, Ld. Counsel for A-17.

29.08.2020 (At 10:15 AM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Pankaj Kumar Singh, Ld. Counsel along with Tejash Kumar Rameshchandra (A-1), Patel Kaudan Kumar Vishnubhai (A-2), Shah Hiralbahen Mahender Kumar (A-3) & Satadru Pakhira (A-6).

Sh. Lalit Thakur, Ld. Counsel along with Minhas Ayush Parmotam (A-4).

Sh. Sachit Sahijpal, Ld. Counsel along with Amit Kumar Goswami (A-5).

Sh. Saurabh Bhargav, Ld. Counsel along with Manu G. Krishnan (A-7).



Sh. A.M. Pattiyani, Ld. Counsel along with Sreenath Nair (A-8).

Ms. Aditi Tuteja, Ld. Counsel along with Vikas Tanwar (A-9).

Ms. Vishaka Ahuja, Ld. Counsel along with Sarabjeet Chopra @ Sonia (A-10).

None for accused Dr. Jiten Amarabhai Jogadia (A-11).

Sh. Anand Verdhan Maitreya, Ld. Counsel for accused Naved Ahmed (A-12), who is not present.

Sh. Chandan Kumar, Ld. Counsel along with Renu Verma (A-13).

Sh. Haneesh Kumar Shekhar, Ld. Counsel along with Dr. Aurangzeb Khurram Hafiz (A-14) & Afzal Farukha Hafiz (A-15).

Sh. Paras Awasthi, Ld. Counsel along with Mukesh Kumar (A-16).

Sh. Ritesh Chauhan, Ld. Counsel along with Suman Arya (A-17).

The matter was proceeding at the stage of arguments on the point of charge(s).

On the last date of hearing, both the prosecution and the defence counsel(s) had prayed for physical hearing in the matter due to voluminous record.

Today it is stated by Ld. PP for CBI that physical hearing in the Court is to be resumed partially from 01.09.2020 onwards. Therefore, he is ready to address arguments on one of the dates, on which it will be the turn of this Court to hold physical

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hearing, as per the Duty Roster. However, all the Ld. Defence Counsel(s) except one submit that physical hearing in the present case will not be possible due to the fact that number of accused persons are spread over different parts of India and due to increasing Covid 19 Pandemic, it will not be feasible for them to physically appear in the Court and that will also violate the norms of social distancing and infact one of the accused namely Tejash Kumar Rameshchandra (A-1) is stated to be corona positive at present and is under quarantine.

In these circumstances, considering the number of accused persons and the fact that they are spread over different parts of country and due to exponential increase in Covid Pandemic, it will be expedient in the interest of justice that for the time being, hearing in this case be held through Video Conferencing only.

In these circumstances, as per the consent and convenience of all the Ld. Counsel(s) (except one) and prosecution, the next date is being fixed through video conferencing.

Now to come up for arguments on the point of charge(s) on **28.09.2020**. IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.



The present order has been dictated to Sh. Amit Makhija,
Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PG Act)(CBI)-02
Rouse Avenue District Court
New Delhi/29.08.2020